

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

In

Original Application No. 413 of 2023

IN THE MATTER OF:

Dr Sandeep Kumar Gupta. ... Applicant

Versus

State of Haryana & Others ... Respondents

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Dr Sandeep Kumar Gupta
(Applicant-in-person)

Place: Hisar

Dated: 07.04.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 413 of 2023

IN THE MATTER OF:

Dr Sandeep Kumar Gupta. ... Applicant
Versus
State of Haryana & Others ... Respondents

**REJOINDER ON BEHALF OF THE APPLICANT TO THE
REPLY DATED 05.02.2024 FILED BY THE
RESPONDENT NO. 3**

IT IS MOST RESPECTFULLY SHOWETH:

1. The applicant had filed the OA No. 413 of 2023 with humble prayer for enquiry into fragrant violations of Solid Waste Management rules, 2016 and violation of the guidelines issued by the NGT, generation of fake reports being sent to the statutory bodies by the Municipal Corporation, Hisar, Haryana.
2. During the hearing dated 07.07.2023, the learned Tribunal had called for a report from the Joint Committee consisting of

Collector, Hisar and a representative from Haryana State Pollution Control Board.

3. That the report was submitted by the joint Committee on 04.09.2023. In this report, the joint committee had highlighted fragrant violations of the solid waste management rules by the Municipal Corporation, Hisar.
4. That the matter was again heard by this Tribunal on 06.09.2023 wherein the following orders were passed:
“4. The Joint Committee Report makes it clear that there is gross violation on the part of the Municipal Corporation, Hisar. Therefore, let notice be issued to Municipal Corporation, Hisar with the direction that Commissioner, Municipal Corporation, Hisar will appear through video conferencing before the Tribunal on the next date of hearing to respond to the report and the remedial measures.
5. In the meanwhile, let response/action taken report by Municipal Corporation, Hisar be also filed”
5. That the Commissioner, Municipal Corporation, Hisar has furnished the response/action taken report on 29.11.2023 and on 05.02.2024.
6. That this Tribunal during the hearing dated 07.02.2024 has been kind enough to allow the complainant to file objection to the reports submitted by the Commissioner, Municipal Corporation, Hisar.
7. That the applicant has gone through the response/action taken report furnished by the Commissioner, Municipal

Corporation, Hisar.

8. That the respondents have claimed that the daily generation of waste within Municipal Corporation Hisar is 180 MT and in respect of 80 MT of waste generated from ward no. 1 to 10, the waste treatment facility is available and remaining 100 MT of waste which is generated from ward no. 11 to 20, waste the treatment facility is being created . The respondents have claimed that door to door (collection, transportation and processing) for ward No 01 to 10 has been resumed w.e.f. 10.11.2023 and processing plant as per SWM guidelines has been set up at Village Dhandoor. The respondents have claimed that 1,30,000/- MT of legacy waste has been processed and the work was completed by 31.03.2023.
9. The applicant wishes to submit that false claims have been made by the respondent namely the Commissioner, Municipal Corporation, Hisar regarding the availability of the the waste treatment facility for 80 MT, door to door (collection, transportation and processing of waste) for ward No 01 to 10 and the claim of completion of processing of 1,30,000/- MT of legacy waste by 31.03.2023.
10. The claim of processing of 80 MT daily is false in view of the following facts:
 - a. The applicant is attaching some of the photographs clicked during the month of December 2023, the perusal of which would prove that the solid waste is not being processed (as claimed) and is rather being burnt in an illegal manner at

the site. The photographs were clicked on 08.12.2023 and 14.12.2023. It is worth mentioning that vide order dated 02nd January, 2017, this tribunal in OA No. 199 of 2014 ordered as under:

20. We specifically direct that there shall be complete prohibition on open burning of waste on lands, including at landfill sites. For each such incident or default, violators including the project proponent, concessionaire, ULB, any person or body responsible for such burning, shall be liable to pay environmental compensation of Rs. 5,000/- (Rs. Five Thousand only) in case of simple burning, while Rs. 25,000/- (Rs. Twenty-Five Thousand only) in case of bulk waste burning. Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law

Thus the respondents are not only furnishing false reply to this Tribunal but are also liable for environmental compensation.

The photographs have been attached as Annexure-1.

b. That not only at the dump site, but even in the city area, the solid waste is being burnt regularly and not being processed. The applicant is attaching the photographs of some of the sites as clicked on 01.12.2023. There is not a single day when the solid waste is not burnt at the site.

The photographs have been attached as Annexure-2.

c. That the applicant wants to furnish three photographs of solid waste burning clicked on 15.11.2023, 16.11.2023 and 19.11.2023 and were sent to Mr Preetpal Singh, Joint Commissioner, Municipal Corporation, Hisar by whatsapp on his mobile Number 94162-96845 on 15.11.2023, 16.11.2023 and 19.11.2023 respectively. The undersigned continued to remind the officer for many days by sending repeated whatsapp messages, but no action was ever taken by him to get the fires extinguished. Only on 20.11.2023 at about 1 PM, the fire was extinguished. Thus for complete 5 days, the fire continued to burn and emit huge smoke thus destroying the local environment.

The photographs have been attached as Annexure-3.

d. That the respondents are only doing a drama of being compliant organization which may be proven from a letter dated 10.11.2023 issued by the Joint Commissioner, Municipal Corporation, Hisar. It has been mentioned in the letter that as NGT team will be visiting Hisar on 10.11.2023 and will stay for one week, all the concerned are directed to ensure to get fire extinguished, if any found any. The employees were also directed to ensure door to door collection of garbage, road sweeping and lifting of garbage. It proves that the orders issued on 10.11.2023 were meant to mislead the NGT team.

The Letter dated 10.11.2023 has been attached as Annexure-

- 4.
11. That the claim of completion of processing of 1,30,000/- MT of legacy waste is false is view of the following facts:
- a. A huge quantity of the legacy waste instead of being processed was burnt. The applicant is attaching the photograph uploaded on 29 October 2019 as Annexure 5. This photo was uploaded by another citizen on his facebook page. If needed, the applicant can provide more photographs to prove that the legacy waste instead of being processed was burnt.
 - b. A large quantity of legacy waste was buried at various sites without processing. The applicant is submitting the submitting the following coordinates of google maps for the various sites where the legacy waste is buried without processing.

29.196988, 75.661094

29.197052, 75.661036

29.19985, 75.689088

29.20044, 75.688376

29.200467, 75.688284

29.200447, 75.688405

29.200726, 75.688854

29.252992, 75.667216

29.208381, 75.66695

29.208377, 75.66694

29.252992, 75.667216

29.245104, 75.663317

- c. That the apathy of respondents is evident from the fact that no action was taken on the complaints dated 02.10.2023 and 28 November 2023 wherein the complainant had pointed out that the payment of an amount of Rs 5,65,75,255.00 has been made illegally to M/S IND Sanitation Solutions Pvt Ltd for processing of legacy waste at Dhandoor dump based on false Inspection/visit report submitted by the third party Consultancy Agency namely M/S Global Tech Enviro Experts Private Limited, Bhubaneswar and based on false verification carried out by the Municipal Officials. The copies of the representations have been attached as Annexure 6 and 7.
12. That in the present application, this Honourable Tribunal had called a report from the Joint Committee and the perusal of the report shows that tender for installation of waste processing plant is pending. The report says that no suitable land has been provided to the agency till date by the corporation for installation of machinery/ plant for processing of waste. The report says that proper mechanism for solid waste collection was not found and at the time of inspection, it is observed that mixed solid waste is dumped at many places

in Hisar City. The tractor trolleys are found lifting mixed solid waste from satellite centers in the city. At the time of inspection, it was found that the segregation of wet (biodegradable), dry waste (non-biodegradable), and domestic hazardous waste was not made properly as per Solid Waste Management Rules, 2016 & transportation vehicle facility was also not appropriate because vehicles are not having proper compartments for different type of solid wastes & either the vehicles number are not sufficient or they are not operating regularly on daily basis because un-segregated solid waste found dumped illegally at many places in the Hisar city at the time of inspection. It is mentioned that at the time of inspection, it is observed that Municipal Corporation, Hisar was not complying with the Rule No. 15 of Solid Waste Management Rules, 2016.

13. That the respondent Corporation has submitted a report dated 13.04.2023 to the Director, Urban Local Bodies, Haryana on the subject 'Regarding Submission of quarterly report for the quarter of January 2023 to March 2023 in the matter OA No 606 of 2018 regarding compliance of solid waste management rules-2016'. A copy of the said report has been attached herewith as Annexure 8. Similar reports have been submitted in the past also. As per this report, the Municipal Corporation, Hisar has claimed that there is 100% door to door collection of solid waste from Hisar, there is 90% source segregation of solid waste and that the compartmentalization

of vehicles has been done for wet and dry waste. The report suggests that the segregated waste is taken to 7 processing sites for further processing and then the solid waste is dumped at dumpsite after segregation. The report says that the residential area is bin free and 105 litter bins are installed in the commercial areas and public places and that even at litter bin sites in the commercial areas and public places compartmentalization with color scheme has been done by MC Hisar for wet and dry waste. The report further states that of total of 180 TPD solid waste generated, 90 TPD of wet waste is there of which 65 TPD is processed, 30 TPD of dry waste is processed. The report says that there are 181 compost pits provided for processing of wet waste. The report states that a total of 26 garbage vulnerable points have been identified in the city and that after elimination of garbage from these sites, the Corporation converted these sites to wall paintings and parks.

14. That this Tribunal in OA no. 606 of 2018 had issued various directions on 10.01.2020 and in compliance of these orders the Monitoring Committee constituted by the NGT submitted its 7th report. This report submitted by the Monitoring Committee at page 10-15 suggests that Municipal Council Hisar has achieved 100%, target with regard to door to door collection of solid waste, 100% target with regard to door to door collection of solid waste and 100% target of sources

segregation of solid waste. The relevant pages of the report have been attached herewith as Annexure 9.

15. That the perusal of the reports submitted by the Municipal Corporation Hisar to the NGT through Director Urban Local Bodies and to the Monitoring Committee constituted by the NGT in OA No 606 of 2018 and those submitted by the Joint Committee consisting of Collector, Hisar and a representative from Haryana State PCB constituted in the OA No 413 of 2023 clearly show that false reports were submitted by the Corporation in OA No 606 of 2018 of NGT.
16. The Section 19(5) of the National Green Tribunal Act, 2010 says that all proceedings before the Tribunal shall be deemed to be the judicial proceedings within the meaning of sections 193, 219 and 228 for the purposes of section 196 of the Indian Penal Code (45 of 1860) and the Tribunal shall be deemed to be a civil court for the purposes of section 195 and Chapter XXVI of the Code of Criminal Procedure, 1973 (2 of 1974).

By furnishing false reports (which were perused by the National Green Tribunal as true reports), the officials of the Municipal Corporation, Hisar have not only committed a criminal offence but have also carried out willful contempt of the National Green Tribunal.

17. The complainant is of firm opinion that the matter was in the notice of higher ups in Municipal Corporation, Hisar as the news-items published prominently in various newspapers in

April 2023 clearly mention that false reports were submitted to the State Government and Central Government but no action was taken in the matter. The copy of the two such news-items has been attached as Annexure 10.

18. Lastly, it is submitted that the Applicant humbly prays before this Honorable Tribunal to pass strict and stringent orders, including but not limited to imposition of costs upon the Respondent No. 3 for misleading this Commission by putting up false statements but also for initiating contempt proceedings for having submitted false reports in connection with directions issued in OA no. 606 of 2018 of this Hon'ble Tribunal.
19. The applicant humbly prays before this Honorable Tribunal to constitute a high level enquiry committee to look into the matter of omissions and commissions carried out by the Respondent No. 3.

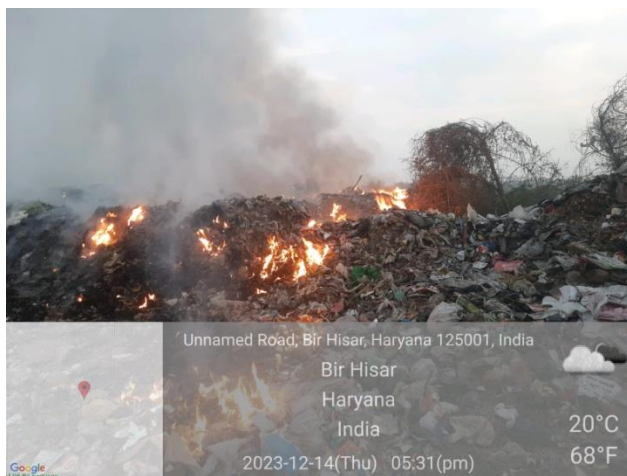


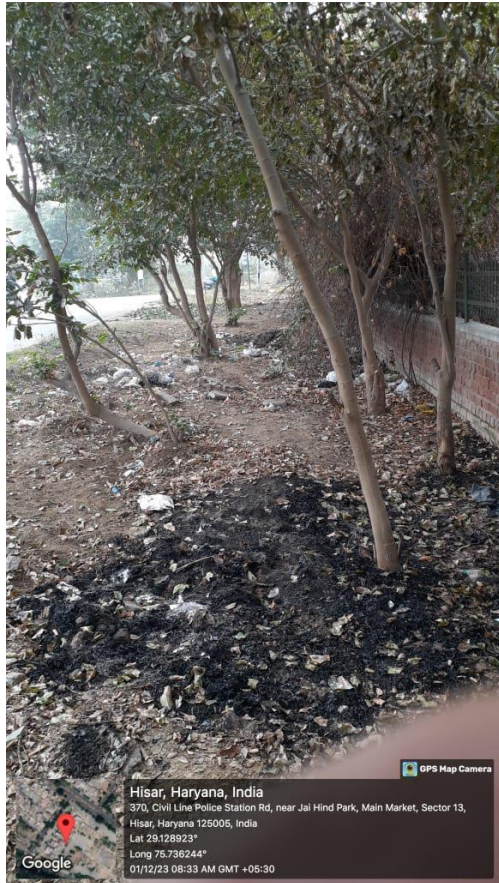
Sandeep Kumar Gupta

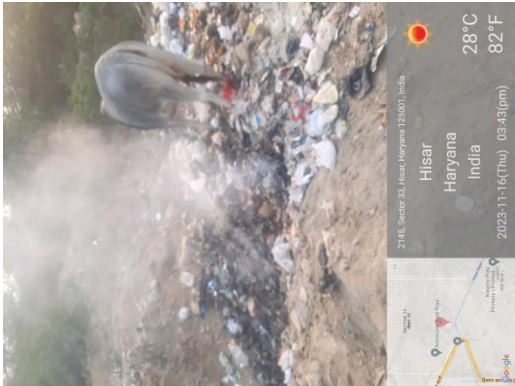
(Applicant)

House No 1722,

Sector 14, Hisar-125001







कार्यालय नगर निगम हिसार।

प्रेषित

1. श्री राजकुमार, मुख्य सफाई निरीक्षक, नगर निगम हिसार।
2. श्री सुरेन्द्र, सहायक सफाई निरीक्षक, नगर निगम हिसार।
3. श्री कपिल, सहायक सफाई निरीक्षक, नगर निगम हिसार।
4. श्री सन्दीप कुमार, सहायक सफाई निरीक्षक, नगर निगम हिसार।
5. श्री रोहित सोनी, सहायक सफाई निरीक्षक, नगर निगम हिसार।

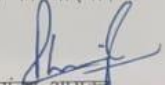
क्रमांक 1210 36

दिनांक 10/11/23

विषय:- एन0जी0टी0 के दिशा-निर्देशों की सख्ती से पालना बारे।

उपरोक्त विषय पर आपको लिखा जाता है कि दिनांक 10.11.2023 को एन0जी0टी0 की टीम हिसार शहर के दौरे पर आ रही है। एन0जी0टी0 की टीम एक सप्ताह तक हिसार शहर में रहेगी और एन0जी0टी0 दिशा-निर्देशों अनुसार कार्य की जांच करेगी।

अतः आपको निर्देशित किया जाता है कि आप अपने-अपने अधीन एरिया में किसी भी स्थान पर आगजनी जैसी घटनाएं है तो तुरन्त प्रभाव से आग बुझवाना सुनिश्चित करें। साथ ही अपने-अपने अधीन एरिया में पूर्ण रूप से डोर टू डोर कलैक्शन, रोड स्वीपिंग व कूड़ा लिफ्टिंग का कार्य करवाना सुनिश्चित करें। एन0जी0टी0 टीम के मौका निरीक्षण के दौरान किसी भी प्रकार की कमी पाए जाने की स्थिति में आप स्वयं जिम्मेवार होंगे और आपके खिलाफ नियमानुसार कार्यवाही की जाएगी।


सयुक्त आयुक्त,
नगर निगम हिसार।



7:06
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4G
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Video
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🔍
👤


सत्येन्द्र यदुवंशी • Follow
29 Oct 2019 • 👤

यह ढंडूर हिसार का डंपिंग स्टेशन है जहां पर हर समय आग लगी रहती है या जिसमें प्रतिदिन आग लगाई जाती है

आप सब समझ सकते हैं आने वाले चंद दिनों में क्या होने वाला है हिसार नगर निगम और उसके कुछ लापरवाह ऑफिसर अखबारी बयानों के बल पर हिसार को स्वच्छ सर्वेक्षण में नंबर वन लाना चाहते हैं

जिस शहर के पास खुद का सॉलिड वेस्ट मैनेजमेंट प्लांट नहीं है वह यह सपना देख रहा है बड़ा अजीब है



👍👎👤 126
14 comments • 105 shares

👍 Like
🗨 Comment
📞 Send
➦ Share

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Sandeep <oa413.ngt.skg@gmail.com>

Request for seeking enquiry into a serious matter

1 message

Sandeep <oa413.ngt.skg@gmail.com>

Mon, Oct 2, 2023 at 9:56 PM

To: "cmc.hisar1" <cmc.hisar1@gmail.com>, "Deputy Commissioner, Hisar" <dchsr@hry.nic.in>, dulbhry@gmail.com, dulbhry@hry.nic.in

Sir/Madam,

At all the places at or points near to the below mentioned locations, the legacy waste amounting to lakhs of tonnes has been dumped without segregation/processing. I am submitting the following coordinates of google maps

29.196988, 75.661094

29.197052, 75.661036

29.19985, 75.689088

29.20044, 75.688376

29.200467, 75.688284

29.200447, 75.688405

29.200726, 75.688854

29.252992, 75.667216

29.208381, 75.66695

29.208377, 75.66694

29.252992, 75.667216

29.245104, 75.663317

Thus, in reality, there is no processing of legacy waste and the agency to which the tender has been given by the Municipal Corporation, Hisar has falsely claimed processing of this waste.

In the past, the Municipal Corporation, Hisar furnished false reports to NGT, in court cases and in DULB related to segregation/processing of waste

I have also clicked the photographs of the mentioned places and am ready to provide a copy thereof.

It is requested to constitute an enquiry into the matter.

Thanking you,

Yours faithfully,

Dr Sandeep Kumar Gupta,

House No 1722, Sector 14, Hisar-125001

Phone: 99929-31181

Email: sandeepguptahsr@gmail.com



Sandeep <oa413.ngt.skg@gmail.com>

Request for a vigilance inquiry into the matter of illegal payments of Rs 5,65,75,255.00 made by Municipal Corporation, Hisar to M/S IND Sanitation Solutions Pvt Ltd for processing of legacy waste

1 message

Sandeep <oa413.ngt.skg@gmail.com>

Tue, Nov 28, 2023 at 8:00 AM

To: cs@hry.nic.in, dulbhry@hry.nic.in, "cmc.hisar1" <cmc.hisar1@gmail.com>, "Deputy Commissioner, Hisar" <dchsr@hry.nic.in>, dulbhry@gmail.com, hspcbms@gmail.com, hspcbho@gmail.com

Sir/Madam,

Please refer to the information received on 25.11.2023 from Municipal Corporation, Hisar (Please see Page 1-2 of attached file) under RTI act, which show that an amount of Rs 5,65,75,255.00 has been made to M/S IND Sanitation Solutions Pvt Ltd for processing of legacy waste at Dhandoor dump. The documents show that payment has been made on the basis of Inspection/visit report submitted by the third party Consultancy Agency namely M/S Global Tech Enviro Experts Private Limited, Bhubaneswar and based on verification carried out by the Municipal Officials.

Now please consider the following facts:

The report submitted by the joint committee in compliance of the NGT orders in the matter of Dr. Sandeep Kumar Gupta versus State of Haryana (copy attached as Page 3-9) states as under:

"As per information provided by Municipal Corporation Hisar vide letter referred above, 1,30,000 MT legacy waste processing has been done and for assessment of remaining legacy waste work has been issued to IIT Roorkee. But at the site, it is observed that a large quantity of legacy and fresh un-segregated solid waste is found dumped unscientifically. No proper record regarding disposal/ utilization of processed legacy waste is provided by Municipal Corporation, Hisar"

Now please refer to the email dated 02 October 2023 (copy attached as Page 10) sent to the various officials including Commissioner, Municipal Corporation, Hisar, wherein I had informed that at all the places at or points near to the below mentioned locations (the coordinates of google map were provided), the legacy waste amounting to lakhs of tonnes has been dumped without segregation/processing.

29.196988, 75.661094

29.197052, 75.661036

29.19985, 75.689088

29.20044, 75.688376

29.200467, 75.688284

29.200447, 75.688405

29.200726, 75.688854

29.252992, 75.667216

29.208381, 75.66695

29.208377, 75.66694

29.252992, 75.667216

29.245104, 75.663317

I had mentioned clearly in the email that in reality, there was no processing of legacy waste and the agency to which the tender has been given by the Municipal Corporation, Hisar has falsely claimed processing of this waste. I had specifically mentioned that in the past also, the Municipal Corporation, Hisar furnished false reports to NGT, in court cases and in DULB related to segregation/processing of waste. I had mentioned that I had clicked the photographs of the mentioned places and was ready to provide a copy thereof.

I understand that the Commissioner, Municipal Corporation, Hisar has not taken any credible action on the email dated 02 October 2023.

It is now proven that the payment of an amount of Rs 5,65,75,255.00 has been made illegally to M/S IND Sanitation Solutions Pvt Ltd for processing of legacy waste at Dhandoor dump based on false Inspection/visit report submitted by the third party Consultancy Agency namely M/S Global Tech Enviro Experts Private Limited, Bhubaneswar and based on false verification carried out by the Municipal Officials.

The involvement of the officials of the Municipal Corporation, Hisar in the scam is proven from the fact that against the RTI application dated 20.02.2023, the information was supplied on 08.08.2023, wherein it was informed against point 3 that the work was under progress and information about payment made to the agency was not supplied despite the payments having been made in April 2023. The copy of the RTI application dated 20.02.2023 and letter dated 08.08.2023 are attached as Page 11-12.

In view of the above, it is requested to issue orders for registration of an FIR and constitute a vigilance enquiry into the matter of illegal payments made to the firm and in the matter of inaction on complaint dated 02.10.2023.

Thanking you,

Yours faithfully,

Dr Sandeep Kumar Gupta,
House No 1722, Sector 14, Hisar-125001
Phone: 99929-31181

 legacy waste payments.pdf
5870K

कार्यालय नगर निगम हिसार।

To

The Director,
Directorate ,Urban Local Bodies,
Panchkula (Haryana).

Sub:-

Memo No. 1911/CSJ Dated 13/4/23
Regarding Submission of quarterly report for the quarter of January 2023 to March 2023 in the matter OA No. 606 of 2018 regarding Complaine of Solid Waste Management Rules-2016.

उपरोक्त विषय पर आपके पत्र क्रमांक EE-IV/DULB/2023/1634 दिनांक 07.04.2023 के सन्दर्भ में।

आप महोदय द्वारा मांगी गई वांछित सूचना साथ सलंग्न प्रोफार्मा में भरकर आपकी सेवा मे भेजी जा रही है।


सहायक अभियंता,
नगर निगम हिसार।

शहरी स्थानीय
निकाय निदेशालय
हरियाणा



DIRECTORATE OF URBAN
LOCAL BODIES
HARYANA

प्लॉ. 11-14, सेक्टर 4, पंचकुला, हरियाणा
Plat No. 11-14, Sector 4, Panchkula, Haryana

Tel: 011-172-2670020 Fax: 011-172-2670021
Website: www.dulbharyana.gov.in Email: dulbharyana@nic.in

To,

1. All the District Municipal Commissioners in the State of Haryana.
2. All the Commissioners of Municipal Corporations in the State of Haryana.
3. All the Executive Officers and Secretaries of Municipal Councils/Committees in the State of Haryana.

Subject:-

Memo No:EE-IV/DULB/2023/1634

Dated:- 07/4/2023

Regarding submission of quarterly report for the quarter of January-2023 to March 2023 in the matter of OA No. 606 of 2018 regarding Compliance of Solid Waste Management Rules-2016, Lo

On the subject cited above.

2. It is submitted that the submission of January to March 2023 quarter report in the matter of OA No. 606 of 2018 for compliance of Solid Waste Management Rules-2016 is required to be submitted for onward submission to Central Pollution Control Board.
3. Therefore, I have been directed by the competent authority to request you to submit the quarterly report January 2023 to March 2023 in the enclosed format at the earliest (signed copy as well excel file).

DA:- As above

Executive Engineer-IV
For, Director General, Urban Local Bodies,
Haryana, Panchkula.

CC:

1. PA to W/DGULB
2. PA to W/CE

January to March Quarterely report OA No. 606 of 2018

	District	MC Hisar
	Name of ULB	MC Hisar
	Nodal Officer Name	Sh Sunil Kumar
	Nodal Officer Contact No	9416891069
1	Total Wards	20
2	Total House Holds	73705
3	Total Waste Generated TPD	180
Management of Door to Door Collection and Transportation is done by: -		
4	Tick the Correct and Provide the Details as required:- Management of Door to Door Collection and Transportation is done by: - By the ULB By the Private Contractor (If Yes, Please give details on the following)	Management of Door to Door Collection and Transportation is done by MCH Hisar & Private Contractor
4.1	Name of the Contractor	M/S Ding Manpower and Security Service Pvt. Ltd
4.2	Time Period of the Contract	01/04/2023 to 31/03/2024
Management of Waste processing is done by:		
5	Tick the Correct and Provide the Details as required:- Management of Waste processing is done by: By the ULB By the Private Contractor (If Yes, Please details on the following)	Management of Waste processing is done by MCH Hisar
5.1	Name of the Contractor	NA
5.2	Time Period of the Contract	NA
6	Door to Door Collection of solid waste	
6.1	Total No. of household covered under Door to Door Collection of solid waste	73705
6.2	Total No. of wards covered under Door to Door Collection of solid waste	20
6.3	%age of door to door collection of solid waste achieved	100
6.4	Gap to achieve 100% Door to Door collection	100
6.5	If there is gap, then Timeline to achieve 100% Door to Door collection	Already Achieved
6.6	Startegies to achieve 100% Door to Door collection	The MC Hisar maintains proper records of vehicles and manpower deputed for door to door collection in residential and commercial area. Sufficient number of vehicles has been ensured.
7	Source Segregation of solid waste	
7.1	Total No. of household covered under source segregation of solid waste	73705
7.2	Total No. of wards covered under source segregation of solid waste	20

7.3	%age of source segregation of solid waste achieved	90
7.4	Gap to achieve 100% Segregation	10
7.5	If there is gap, then Timeline to achieve 100% Segregation	Already Achieved
7.6	Strategies to achieve 100% Segregation	Compartmentalization of vehicles has been done for wet and dry waste and Awareness Campaign through different channel
7.7	Tick the Correct and Provide the details as required:	
	• Segregated waste is taken to the processing site for further processing (Kindly mention the name of site where waste is being processed)	1. Madhuban Park 2. Near Mahatma Gandhi Park 3. Sector 14 Community center 4. Kranti man Park 5. Housing Board 6. Satrod 7. Auto Market
	• Solid waste is dumped at the dumpsite after segregation (Kindly mention the address of the site where the waste is being dumped.)	Opp. Dhandoor village Sirsa Road
8	Litter Bins	
8.1	Tick the correct and Provide the Details as required	
8.1.1	• Residential area is Bin- Free	Yes
8.1.2	• Town/ City, which is in the process of becoming Bin-Free (If Yes, kindly mention the timeline when it will become bin-free)	Already Bin Free
8.1.3	• Whether Litter Bins still exist in residential area	0
8.2	• No. of Litter Bins required in Commercial areas and public places	105
	• No. of Litter Bins installed in Commercial areas and public places	105
8.3	• Mechanism adopted to ensure segregation of solid waste at litter Bins sites in commercial areas and public places and its further transportation in the segregated form	• Compartmentalization with colour scheme has been done by MC Hisar for wet & dry waste.
9	Transfer Stations (means a stationed compartmentalized vehicle)	
9.1	Please Mention If stationed compartmentalized vehicle to act as transfer station is required within the ULB. (Yes/No)	No
9.2	Whether any such station is present within ULB (Yes/No)	No

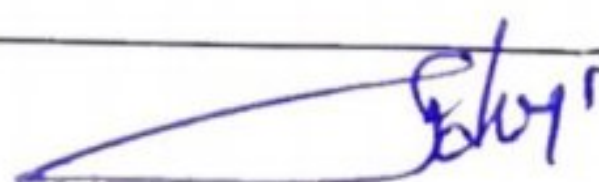
9.3	No. of stationed compartmentalized vehicles acting as transfer stations	NA
10	Separate Transportation	
10.1	No. of vehicles required for the collection and transportation of solid waste.	146
10.2	No. of vehicles available with the U L B for collection and transportation of solid waste.	146
	% of vehicles available with the ULB for collection and transportation of solid waste.	100
	Gap, if any	NO GAP
	If there is gap, then Timeline to achieve the gap.	NA
10.3	No. of compartmentalized vehicles.	146
	% of compartmentalized vehicles	100
	Gap to achieve 100% compartmentalized vehicles.	No Gap
	If there is gap, then Timeline to achieve 100% compartmentalized vehicles.	No Gap
10.4	No. of vehicles with GPS for the collection and transportation of solid waste.	146
	% of vehicles with GPS for the collection and transportation of solid waste.	100
	Gaps to achieve 100% vehicles with GPS for the collection and transportation of solid waste.	100
	If there is gap, then Timeline to achieve 100% vehicles with GPS for the collection and transportation of solid waste.	No Gap
11	Public Sweeping	
11.1	Residential Area: How Many times sweeping is done in residential area per day within the U'LB	Once a day
11.2	Commercial Area: Sweeping (twice in daytime). Kindly mention, if night sweeping is done in commercial area.	Twice in a day time.Night sweeping is done in commercial areas and Public places.
11.3	Public Places: Sweeping (twice in daytime). Kindly mention, if night sweeping is done in Public Places.	
12	Solid Waste Processing	
12.1	Total amount of solid waste generated within the ULB	180
12.2	Quantity of wet waste generated (in TPD)	90 TPD
12.3	Quantity of dry waste generated (in TPD)	90 TPD

John

12.4	Whether Processing of dry waste is done or not. (If Yes, mechanism adopted for the same)	Yes
12.4.1	Quantity of dry Waste processed (in TPD)	65 TPD
12.4.2	% of Quantity of dry Waste processed	72
12.4.3	% of Gap in processing of Dry Waste.	28
12.4.4	If there is a Gap, then Timelines to achieve 100% Processing of dry waste	31.08.2023
12.4.5	Strategies to achieve 100% dry waste processing	Dry waste collected by waste picker is being sent to recycler
12.5	Construction of MRFs	7
12.5.1	Number of MRFs required in MC.	10
12.5.2	How many MRFs are available within the ULB	7
12.5.3	Gap , if any	3
12.5.4	If there a Gap, then timelines to achieve the Gap	31.08.2023
12.5.5	Capacity of available MRFs	65 TPD
12.6	Quantity of wet Waste processed (in TPD)	30
12.6.1	% of Quantity of wet Waste processed	33
12.6.2	Gap in processing of Wet waste.	67
12.6.3	If there is a Gap, then Timeline to achieve 100% Processing of wet waste	31-08.2023
12.6.4	Strategies to achieve 100% wet waste processing	Installed wet processing unit at ward level (composting plants)
	Number of compost pits required for processing of total wet waste of ULB	300



12.6.5	Number of compost pits provided for processing of wet waste	181
	Timelines for construction of remaining compost pits	31 08 2023
12.6.6	Kindly mention any other mode for treatment of wet waste	Tree Guard Composting
12.7	Quantity of total solid waste processed (dry waste processing + wet waste processing) (in TPD)	95 TPD
12.7.1	% of total waste processed.	52%
13	C&D Waste	
13.1	Quantity of C&D waste generated (in TPD)	7 TPD
13.2	Whether separate site for storage of C&D waste has been identified or not. (If Yes, Kindly Mention the details of the site)	Yes, Satrod Plant
13.3	If the storage site is identified, please confirm if it is notified	Notified
13.4	Whether processing of C&D waste is done or not (If Yes, mechanism adopted for the same)	Work in Progress to engage Agency for Processing
13.5	Details of machinery installed for Processing of C & D waste	NA
13.6	Kindly explain end use of recycled products generated from C & D processing plant	NA
14	Plastic waste and other solid waste Challans	
14.1	No. of recyclers registered	1
14.2	No. of Challans issued (during the last three months)	2
14.2.1	No. of Challans issued for selling/use of Plastic carry bags or single use plastic items by the shops/ individuals	2
14.2.1.1	Amount of fine (in Rs.) imposed on the violators	3500
14.2.1.2	Amount of fine (in Rs.) collected from the violators	0
14.2.2	No. of Challans issued for littering of plastic waste	0
14.2.2.1	Amount of fine (in Rs.) imposed on the violators	0
14.2.2.2	Amount of fine (in Rs.) collected from the violators	0



14.2.3	No. of Challans issued for burning of plastic waste	0
14.2.3.1	Amount of fine (in Rs.) imposed on the violators	0
14.2.3.2	Amount of fine (in Rs.) collected from the violators	0
14.2.4	No. of Challans issued for littering of other solid waste	0
14.2.4.1	Amount of fine (in Rs.) imposed on the violators	0
14.2.4.2	Amount of fine (in Rs.) collected from the violators	0
14.2.5	No. of Challans issued for burning of other solid waste	0
14.2.5.1	Amount of fine (in Rs.) imposed on the violators	0
14.2.5.2	Amount of fine (in Rs.) collected from the violators	0
14.2.6	Total Amount of fine collected (inRs.) for selling/use of plastic carry bags or single use plastic items by the shops/ individuals, burning of plastic waste, littering of plastic waste, burning of other solid waste and littering of other solid waste(during the last three months)	23500
15	Bulk Waste Generators (BWGs) identification and processing of solid waste	
15.1	Total No. of BWGs Identified a. With 100 Kg and above solid waste day b. with 50 Kg to 100 kg solid waste/day	Total BWG :- 63 A 5 B 58
15.2	Quantity of solid waste generated by the identified BWGs (in TPD)	3.5
15.3	Total No. of BWGs processing waste within their premises	5
15.4	Total No. of BWGs processing waste outside their premises	0
15.4.1	% of BWGs processing waste within or outside their premises	8
15.4.2	Gap in 100% processing of waste by BWGs within or outside their premises	92
15.4.3	If there is a Gap, then timeline to achieve 100% processing done by BWGs within or outside their premises	31.08.2023
15.5	Recovery and fine/penalty mechanisms on those BWGs who are not processing the waste either within their premises or outside their premises	Notice has been issued to them.
15.6	Amount of fine/penalty recovered (in Rs.)	0



15.7	Kindly confirm whether BWGs have signed an agreement with ULB (MC) for delivering of dry waste to MC with suitable user charges	No
16	Preventing solid waste from entering into water bodies	
16.1	Detailed Information of Mechanism Adopted (wire-mesh, etc.)	Wire- mesh, Gully Traps
16.2	Drains/ nallahs within Municipal limits (Responsibility of Municipality/ MC)	9
16.2.1	Name of drains/nallahs where steps have been completed to prevent entering of solid waste	Anexure I (the list has been Attached)
16.2.2	Name of drains/nallahs where steps have not been completed to prevent entering of solid waste	NA
16.3	Drains/nallahs outside Municipal limits (Responsibility of Rural development & Panchayat department)	NA
16.3.1	Name of drains/nallahs where steps have been completed to prevent entering of solid waste	NA
16.3.2	Name of drains/nallahs where steps have not been completed to prevent entering of solid waste	NA
17	User Fees	
17.1	Whether User Fee has been notified or not. (If Yes, kindly provide the Notification)	Notified
17.2	No. of households where User Fee has been prescribed	73705
17.3	No. of Wards where User Fee has been prescribed	20
17.4	How much recovery is done and what are the adopted mechanisms	Rs. 514006/- (Avg. Per month)
18	Garbage Vulnerable Points (GVPs)	
18.1	No. of GVPs Identified	26
	No. of GVPs removed	26
18.2	Steps taken to convert the vacated places after removing GVPs into sitting places, playgrounds, parks, gardens or any other useful usages	After eliminating of garbage vulnerable point (GVPs) we converted these to wall painting & parks already removed
18.3	Timelines to remove the pending GVPs	
19	Notification of Bye Laws	
19.1	Kindly Confirm whether Bye Laws have been Notified or Not.	Yes Notified
20	Citizen Grievance Redressal	
20.1	No. of complaints registered (in one month)	60
20.2	No. of complaints redressed	60
20.3	Action taken, if complaints are not redressed	Resolved
21	Monitoring mechanism	Yes
21.1	Whether MIS Portal is updated monthly or not	
21.2	How Month-wise target is being achieved	By Optimum uses of Available Resources and adopt different medium to achieve target
21.3	Kindly Mention, if any other Mechanism is being followed	0
22	Legacy waste treatment	



22.1	Location and area under legacy waste dump site	Front of Village Dhandoor
	Quantity of legacy waste dumped at the dumpsite (MT)	130000 MT
	Status of boundary wall and green belt around the legacy waste dump site	Completed
22.2	Treatment of legacy waste	
	a) Steps taken for treatment of legacy waste and completion date of the project	31.08.2023
	b) Steps taken for treatment of leachate and final disposal of treated leachate	NA
22.3	Quantity of by-products recovered during treatment of legacy waste (MT).	1,10,000
	a) Soil enriched material	38,500
	b) RDF recovered	16,500
	c) C&D material recovered	2200
	d) Inert material produced	33,000
23	Information Education & Communication activities (IEC) for awareness of the public	
23.1	No. of awareness activities for segregation of solid waste and storage of segregated solid waste at source in different bins, home composting, biogas generation, hand over segregated waste to waste pickers, payment of user fee etc. and number of participants participated in these awareness activities and workshops/trainings. Kindly provide details of such activities conducted during the last three months.	40
24	On-site composting of horticulture waste in Parks & Institutions	
24.1	No. of parks within Municipal limits	230
24.1.1	No. of compost pits required in Parks.	250
24.1.2	No. of compost pits provided in the parks	200
24.1.3	Gap, if any	50
24.1.4	Timelines to complete 100% parks with compost pits or any other mode of treatment of wet waste.	31.08.2023
24.2	No. of Institutes in the city	30
24.2.1	No. of institutes doing on site composting	27
24.2.2	Timelines to complete 100% institutes with compost pits or any other mode of treatment of wet waste	31.08.2023



OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal in OA No.916/2018 (earlier OA No.101 of 2014) OA No.606 of 2018

(Official Address: Tower No.5, 4th Floor, Forest Complex,

Sector 68, SAS Nagar) Tel. No. 0172-2298091

Email: cecswm606@gmail.com

To

The Registrar,
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
Near India Gate,
New Delhi- 110001

No.CMC/2021/1328

Dated 23.06.2021

Subject: 7th Report of the Monitoring Committee constituted by the Hon'ble National Green Tribunal in OA No. 606 of 2018 in the matter of compliance of the Municipal Solid Waste Management Rules, 2016 in the State of Haryana and U.T. Chandigarh.

.....

It is submitted that the Hon'ble National Green Tribunal in OA no. 606 of 2018 in the matter of compliance of Municipal Solid Waste Management Rules, 2016 has considered the data w.r.t management of solid waste of various States on 10.1.2020 and issued the directions as per para 36, which is reproduced as under:

Para 36:

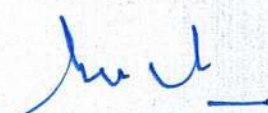
- a. *In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.*
- b. *Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 2853 even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places. Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per*

- Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.*
- c. Further, with regard to thematic areas listed above in para 20, steps be ensured by the Chief Secretaries in terms of directions of this Tribunal especially w.r.t. plastic waste, bio-medical waste, construction and demolition waste which are linked with solid waste treatment and disposal. Action may also be ensured by the Chief Secretaries of the States/UTs with respect to remaining thematic areas viz. hazardous waste, e-waste, polluted industrial clusters, reuse of treated water, performance of CETPs/ETPs, groundwater extraction, groundwater recharge, restoration of water bodies, noise pollution and illegal sand mining.*
 - d. The compensation regime already laid down for failure of the Local Bodies and/or Department of Irrigation and Public Health/Incharge Department to take action for treatment of sewage in terms of observations in para 31 above will result in liability to pay compensation as already noted above.*
 - e. Compensation in above terms may be deposited with the CPCB for being spent on restoration of environment which may be ensured by the Chief Secretaries' of the States/UTs.*
 - f. An 'Environment Monitoring Cell' may be set up in the office of Chief Secretaries of all the States/UTs within one month from today, if not already done for coordination and compliance of above directions which will be the responsibility of the Chief Secretaries of the States/UTs.*
 - g. Compliance reports in respect of significant environmental issues may be furnished in terms of order dated 07.01.2020 quarterly with a copy to CPCB.*

Therefore, in compliance to the orders dated 10.1.2020 as mentioned at para 36, the Monitoring Committee submits its 7th report, which is enclosed herewith for kind consideration by the Hon'ble Tribunal.

It is further submitted that the above said report is also being sent through email at judicial-ngt@gov.in.

DA/As above

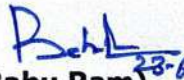

(Justice Pritam Pal)
 Former Judge,
 Punjab & Haryana High Court
 Chairman
 Monitoring Committee

Endst No. CMC/2021/1329

Dated :23.06.2021

A copy of the above is forwarded to the Director, Urban Local Bodies, Bays No. 11-14, Sector 4, Panchkula for information and necessary action.

DA/as above


(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst No. CMC/2021/1330

Dated :23.06.2021

A copy of the above is forwarded to the Member Secretary, Haryana State Pollution Control Board, Panchkula for information and necessary action.

DA/as above

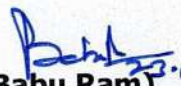

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst No. CMC/2021/1331

Dated :23.06.2021

A copy of the above is forwarded to the Commissioner, Municipal Corporation, Chandigarh for information and necessary action.

DA/as above


(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst No. CMC/2021/1332

Dated :23.06.2021

A copy of the above is forwarded to the Member Secretary, Chandigarh Pollution Control Committee, Chandigarh for information and necessary action.

DA/as above


(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

After detailed discussion on the issue, it was directed as under:

- i) **All the MCs shall construct required no. of compost pits in the parks by 30.03.2021.**
- ii) **All the institutes shall provide composting system in their premises to manage horticulture waste of the institutes by 31.03.2021.**

B) Hisar Division

04 Districts namely Hisar, Sirsa, Jind and Fatehabad are under the jurisdiction of Hisar Division. The following Municipal Councils falls under these Districts:

- i) **Hisar:** Uklana Mandi, Hansi, Hisar, Narnaud, Barwala, Sasai and Bass.
- ii) **Fatehabad:** Bhuna, Fatehabad, Jakhal Mandi, Ratia and Tohana.
- iii) **Jind:** Jind, Narwana, Uchana, Julana, Safidon.
- iv) **Sirsa:** Mandi Dabwali, Kalanwali, Ellenabad, Sirsa and Rania.

1. Door to Door collection of solid waste.

The data indicate that Municipal Councils namely Uklana Mandi, Hansi, Hisar, Narnaud, Barwala, Sisai, Bass, Bhuna, Fatehabad, Jakhal Mandi, Ratia, Tohana, Jind, Narwana, Uchana, Julana, Safidon, Dabwali, Kalanwali, Ellenabad, Sirsa and Rania have achieved 100%, 100%, 100%, 100%, 100%, 23%, 33%, 100%, 100%, 30%, 40%, 100%, 100%, 100%, 100%, 100%, 100%, 100%, 100%, 100% target with regard to door to door collection of solid waste.

After detailed discussion, it is directed that MCs namely Bass, Bhuna, Ratia, Tohana shall also achieve 100% door to door collection of solid waste by 31.03.2021.

2. Source segregation of solid waste

As per the data, Municipal Councils namely Uklana Mandi, Hansi, Hisar, Narnaud, Barwala, Sisai, Bass, Bhuna, Fatehabad, Jakhal Mandi, Ratia, Tohana, Jind, Narwana, Uchana, Julana, Safidon, Dabwali, Kalanwali, Ellenabad, Sirsa and Rania have achieved 51%, 100%, 100%, 25%, 60%, 25%, 0%, 10%, 50%, 16%, 10%, 10%, 84%, 17%, 51%, 69%, 60%, 100%, 100%, 100%, 100% and 100%, respectively, source segregation of solid waste.

The Chairman of the monitoring committee took a serious view regarding very poor progress w.r.t. source segregation of solid waste by some of the MCs and directed that all the MCs shall achieve 100% source segregation of solid waste by 31.03.2021 as committed by the MCs.

3. Provisions of vehicles for collection and transportation of solid waste

The data depicts that Municipal Councils namely Uklana Mandi, Hansi, Hisar, Narnaud, Barwala, Sisai, Bass, Bhuna, Fatehabad, Jakhal Mandi, Ratia, Tohana, Jind, Narwana, Uchana, Julana, Safidon, Dabwali, Kalanwali, Ellenabad, Sirsa and Rania have provided 2, 27, 85, 8, 7, 1, 8, 30, 13, 10, 30, 6, 43, 10, 3, 2, 7, 23, 2, 8, 46 and 3 respectively, vehicles against the required no. vehicle for collection and transportation by these MCs

as 2, 40, 95, 8, 7, 8, 13, 8, 30, 13, 10, 30, 10, 95, 31, 86, 7, No data, No data, no data, No data, respectively.

The Monitoring Committee noted the data and observed that in the case of some of the MCs, there is large gap between the vehicles available with MCs as compared the no. of vehicles required for collection and transportation of solid waste and the Monitoring Committee directed that all the MCs may provide adequate number of GPS enabled compartmentalized vehicles for collection and transportation of solid waste by 31.03.2021.

4. Treatment of wet waste.

With regard to treatment of wet waste generated by the MCs as mentioned in the data, it has been reported that MC namely Uklana Mandi, Hansi, Hisar, Narnaud, Barwala, Sisai, Bass, Bhuna, Fatehabad, Jakhal Mandi, Ratia, Tohana, Jind, Narwana, Uchana, Julana, Safidon, Dabwali, Kalanwali, Ellenabad, Sirsa and Raniagenerate wet waste as 4, 25, 90, 4, 7, 4, 4, 8.19, 19, 3.15, 9.6, 17, 46, 12.5, 3.25, 3.5, 7.5, 14, 3.8, 11, 36, and 6 TPD, respectively. For the treatment of wet waste by these MCs, compost pits have been provided as 15, 0, 171, 0, 6, 0, 0, 0, 26, 0, 0, 0, 67, 20, 5, 80, 20, 16, 15, 34, 13 respectively, against the required no of compost pits to be provided by these MCs as 45, 75, 300, 50, 45, 30, 10, 15, 26, 30, 20, 26, 382, 100, 50, 80, 30 16, 15, 34, 13, respectively.

The Chairman of the Monitoring Committee took a serious view for providing very less number of compost pits for the management of wet waste by most of the MCs against the required number of compost pits to be provided by the MCs. It was directed that all these MCs shall provide adequate number of compost pits to process wet waste by 31.03.2021as committed by the MCs.

5. Management of dry waste and Material Recovery Facilities (MRFs).

As per the data supplied by the Municipal Councils namely Uklana Mandi, Hansi, Hisar, Narnaud, Barwala, Sisai, Bass, Bhuna, Fatehabad, Jakhal Mandi, Ratia, Tohana, Jind, Narwana, Uchana, Julana, Safidon, Dabwali, Kalanwali, Ellenabad, Sirsa and Rania generate dry waste as 4, 13,72, 3. 6, 4, 3, 5.45, 12.38, 2.1, 6.4, 11.31,45.5, 12.5, 3.25, 3.5, 7.5, 14, 0.8, 7, 54, 10 TPD, respectively.

For the management of dry waste, all the MCs (Uklana Mandi, Hansi, Hisar, Narnaud, Barwala, Sisai, Bass, Bhuna, Fatehabad, Jakhal Mandi, Ratia, Tohana, Jind, Narwana, Uchana, Julana, Safidon, Dabwali, Kalanwali, Ellenabad, Sirsa and Rania) are required to provide adequate number of material recovery facilities (MRFs) and most of them have provided the same.

The Monitoring Committee directed that all the MCs, which have not provided adequate number of MRFs, should provide the same by 31.3.2021.

6. Management of C & D Waste

The supplied data indicate that MCs (Uklana Mandi, Hansi, Hisar, Narnaud, Barwala, Sisai, Bass, Bhuna, Fatehabad, Jakhal Mandi, Ratia, Tohana, Jind, Narwana, Uchana, Julana, Safidon, Dabwali, Kalanwali, Ellenabad, Sirsa and Rania) generate C & D waste generated by them is 1, 1.5, 7, 1, 1, 0.1, 1.2, 2, 0.2, 0.2, 1, 5, 0.5, 0.2, 0.2, 0.5, 5, 3, 1.5 and 1 TPD. For the storage of C & D, sites have been identified and the same have been notified.

For the management of C & D waste, some the MCs are using such wastes for making interlocking tiles, cement blocks or filling of low lying areas.

The Monitoring Committee noted the compliance and directed that MCs may explore various options for management of C & D waste in an environmentally sound management by 31.3.2021.

7. Issuance of challans for using plastic carry bags or single use plastic carry bags, littering and burning of plastic waste and other solid waste.

The details regarding issuance of challans and imposition and recovery of fine from the violators for selling/using plastic carry bags and burning and littering of solid waste by the various MCs as mentioned in the data submitted by these MCs, were discussed and it was directed as under.

- i) **All the MCs shall continue to make surprise inspections/raids on the individuals/shops for using/selling of plastic carry bags or single use plastic items and littering and burning of plastic and other solid waste and the violators may be issued challans and fine of suitable amount may be imposed on the violators.**
- ii) **All the MCs shall earmark dedicated storage shed/room for the collection of plastic waste recovered during confiscation, treatment of legacy waste or source segregation of solid waste.**

8. Bulk Waste Generators (BWGs) identification and processing of solid waste.

As per the data, 4, 12, 63, 4, 4, 4, 1, 4, 1, 2, 2, 1, 1, 29, 15, 2, 3, 15, 0, 0, 1, 0 bulk waste generators have been identified respectively by the MCs namely Uklana Mandi, Hansi, Hisar, Narnaud, Barwala, Sisai, Bass, Bhuna, Fatehabad, Jakhal Mandi, Ratia, Tohana, Jind, Narwana, Uchana, Julana, Safidon, Dabwali, Kalanwali, Ellenabad, Sirsa and Rania

The data presented before the Monitoring Committee indicate that the MCs namely Uklana Mandi, Hansi, Hisar, Narnaud, Barwala, Sisai, Bass, Mandi Dabwali, Kalanwali, Ellenabad, Sirsa, Rania, Jind, Narwana, Uchana, Julana, Safidon, Bhuna, Fatehabad, Jakhal Mandi, Ratia and Tohanaprocess wet waste as 0%, 33%, 0%, 7%, 25%, 0%, 9%, 100%, 100%, 100%, 100%, 100%, 100%, 100%, 100%, 100%, 100%, 0%, 0%, 0%, 0% and 0%, respectively. For processing of dry waste by the bulk waste generators, it has been mentioned in the data that most of the MCs have not made agreement with the concerned MCs for lifting of dry waste and its disposal in an environmentally sound

manner. Therefore, the Monitoring Committee has observed that bulk waste generators in most of the MCs are not processing wet waste on their own in their premises or outside except few BWGs and almost no agreement by the BWGs with the concerned MCs for management of dry waste has been made and directed as under:

- i) All the MCs shall issue directions to the BWGs falling in their area to provide wet processing facilities/compost pits in their premises to process their wet waste by 31.3.2021.
- ii) For processing of dry waste, these BWGs may be directed to make agreement with the concerned MCs to lift and transport the solid waste to the solid waste processing facility in a scientific manner with suitable user fee to be paid to the concerned MCs.

9. Preventing solid waste from entering into water bodies.

The perusal of the data indicates that almost all the MCs have identified drains/nallahs passing through their MC limits but some of the MCs have not taken steps to prevent entry of solid waste into drains/ nallahs.

After detailed deliberation on the data, the Chairman of the Monitoring Committee as under.

- i) All the MCs shall make adequate arrangements to provide mechanisms to prevent entry of solid waste into drains/nallahs and also clean the drains/nallahs passing through their jurisdiction by 31.3.2021
- ii) The department of Rural Development & Panchayats shall also clean the drains/nallahs outside MC limits within 1 month and ensure that no solid waste is lying dumped along or inside the drains/nallahs.

10. Garbage vulnerable points identification and removal.

It has been reported as under.

- MCs namely Uklana Mandi, Hansi, Hisar, Narnaud, Barwala, Sisai and Bass have identified 3, 12, 26, 1, 3, 2 and 5 GVPs , out of which 3, 8, 26, 1, 3, 0 and 2 GVPs have been removed.
- MCs Bhuna, Fatehabad, Jakhal Mandi, Ratia, Tohana have identified 6, 20, 20, 4 and 16 GVPs and all these GVPs have been removed.
- MCs namely Jind, Narwana, Uchana, Julana and Safidon have identified 7, 10, 1, 4, and 6 GVPs and 7, 8, 1, 4, and 6 GVPs have been removed.
- MCs namely Dabwali, Kalanwali, Ellenabad, Sirsa and Rania have submitted that no GVPs exist within MCs limits.

After deliberation on the issue, it was directed as under.

MCs which have not removed all the GVPs may remove the same by 28.2.2021 and the recovered sites after removal of GVPs may be converted

into sitting places, playing grounds, Parks, gardens or any other useful usages by 31.3.2021

11. Legacy waste treatment.

In the data, it has been mentioned as under.

MCs namely Uklana Mandi, Hansi, Hisar, Narnaud, Barwala, Sisai and Bass have quantified legacy waste as 4500, 12000, 130000, 2500, 5400, 300 and 358 MT, respectively and status of boundary wall of the MCs has been mentioned as completed, under process, completed, under process, completed, under process and under process, respectively.

MCs Bhuna, Fatehabad, Jakhal Mandi, Ratia, Tohana have quantified 5000, 46000, 1000, 5000, and 5000 MT of legacy waste lying dumped at legacy waste dump sites. Boundary walls have been provided MCs Fatehbad, Ratia and Tohana.

MCs namely Jind, Narwana, Uchana, Julana and Safidon have estimated quantity of legacy waste as 100000, 25000, 8000, 5000 and 10000 MT, respectively. Construction of boundary walls around the legacy waste dump sites by these MCs is under process.

MCs namely Dabwali, Kalanwali, Ellenabad, Sirsa and Rania have quantified legacy waste as 30684, 3280, 6000, 400000, 5200 MT, respectively. Boundary walls and green belts have been provided by MCs namely Ellenabad, Sirsa and Rania, whereas, in case of other MCs, work is in progress.

After detailed discussion on the data, it was directed as under.

- i) All the MCs shall start processing/treatment of legacy waste by 28.2.2021 and whole of the legacy waste may be bioremediated by 7.4.2021**
- ii) The treatment of leachate generated from the legacy waste dumping site should be a part of the treatment of legacy waste.**
- iii) All the MCs, which have not provided boundary walls and green belts around legacy waste dump sites, shall provide the same by 31.3.2021**

12. Information, Education and communication activities (IEC) for awareness of the public.

The Monitoring Committee has noted that all the MCs are carrying out IEC activities by providing training programs on management of solid waste, awareness campaign through Saksham Yuva and Sanitary staff, distribution of cloth bags and door to door awareness regarding segregation of solid waste.

The Chairman of the Monitoring Committee has directed as under.

All the MCs shall continue to organize IEC activities w.r.t source segregation of solid waste, home composting, ill effects of plastic carry bags and single use plastic items and littering and burning of plastic and other waste.

13. Onsite composting of horticulture waste in parks and institutions.

In the data provided to the Monitoring Committee, it has been mentioned as under.

- 3, 15, 296, 1, 5, 1 and 0 parks exist in the MCs namely Uklana Mandi, Hansi, Hisar, Narnaud, Barwala, Sisai and Bass and in these parks 10, 40 105, 2, 3, 0, and 0 compost pits are required to be provided against which 8, 0, 105, 0, 2, 0 and 0 compost pits have been provided.
- MCs Bhuna, Fatehabad, Jakhal Mandi, Ratia, Tohana have 2, 24, 1, 4 and 10 parks and in these parks 2, 24, 1, 4 and 6 compost pits have been provided by the respective MCs.
- MCs namely Jind, Narwana, Uchana, Julana and Safidon have 120, 5, 1, 1, and 3 parks and in these parks 40, 3, 1, 1 and 3 compost pits have been provided by the respective MCs.
- MCs namely Dabwali, Kalanwali, Ellenabad, Sirsa and Rania have 4, 2, 2, 30 and 2 parks and in these parks 10, 6, 3, 30 and 3 compost pits have been provided by the respective MCs.

After going through the data, the Chairman of the Monitoring Committee directed as under.

- All the MCs shall construct adequate number of compost pits in the parks to process the horticulture waste by 28.2.2021.**
- All the MCs shall ask institutions to provide compost pits in their premises by 28.2.2021.**

C) Rohtak Division

05 Districts namely Rohtak, Sonapat, Bhiwani, Charkhi Dadri and Jhajjar are under the jurisdiction of Rohtak Division.

The following Municipal councils (MCs) fall under these Districts.

- District Rohtak:** Meham, Kalanaur, Sampla and Rohtak.
- District Sonapat:** Gohana, Ganaur, Sonapat, Kundli and Kharkhuda
- District Bhiwani:** BhiwaniKhera, Bhiwani, Siwani and Loharu
- District Charkhi Dadri:** Charkhi Dadri
- District Jhajjar:** Beri, Bahadurgarh and Jhajjar

1. Door to Door collection of solid waste.

It was reported as under.

- 100% door to door collection of solid waste has been achieved by all the MCs namely Meham, Kalanaur, Sampla and Rohtak of district Rohtak.
- 100% door to door collection of solid waste has been achieved by MCs namely Gohana, Ganaur, Sonapat, Kharkhuda, and BawaniKhera except MC Kundli, where tendering process has been started.

हिसार भास्कर

आदमपुर • उकलाना मंडी • अयोधा

हांसी • बरवाला • नारनौद

संडे बिग
स्टोरी

• नगर निगम की सेनिटेशन ब्रांच की राज्य एवं केंद्र सरकार को भेजे जाने वाली रिपोर्ट पर सवाल, अगर ठीक से उठ रहा था कचरा तो 6 करोड़ से अधिक का टेंडर किसलिए?

सौ फीसदी कचरा उठाने-निस्तारण की रिपोर्ट 100% झूठी, इसे दिखा लेते रहे स्वच्छता रैंकिंग

राजेश सैनी | हिसार

नगर निगम की सेनिटेशन ब्रांच हर माह डीएल्यूबी यानी डायरेक्टर अर्बन लोकल बोर्डिंग को झूठी रिपोर्ट पेश कर रहा है। इतना ही नहीं स्वच्छ भारत मिशन के तहत भी भारत सरकार को यही रिपोर्ट भेजी जा रही है। इस रिपोर्ट को सही साबित कराने को लेकर पॉल्यूशन कंट्रोल बोर्ड की मुहर लगवा ली जाती है। ये कहना गलत नहीं होगा कि केवल आंकड़ों का खेल चल रहा है। यह गंभीर विषय है कि स्थानीय स्तर के अधिकारी असल समस्या तो सरकार तक पहुंचने ही नहीं दे रहे, जिसके चलते आम लोगों को सुविधाएं नहीं मिल पाती।

ज्वाइंट कमिशनर बेलिना राणा का कहना है कि डोर टू डोर कूड़ा उठाने का काम तो पहले भी हो रहा था। अब टेंडर इसलिए किया गया है क्योंकि सरकार की गाइडलाइन के अनुसार वार्ड वाइज व हाउस होल्ड के हिसाब से निर्धारित व्हीकल लगाने पड़ते हैं। रिपोर्ट में अगर फिर भी कोई हेरफेर किया गया तो इसे चेक कराएंगे। अगर कोई गलत रिपोर्ट भेजी गई तो संबंधित पर एक्शन भी होगा।



एमआरएफ सेंटर सातरोड में किया गया सेग्रीगेशन का काम। इस तरह कचरे से खाद बनती है।

जानिए... 6 वर्षों में स्वच्छता रैंकिंग

वर्ष	ओवर ऑल रैंक	प्रदेश में रैंक
2022	115	8
2021	165	6
2020	105	6
2019	173	7
2018	146	5
2017	291	6

जानिए... ये है 7 बिन्दुओं की डिटेल जो माहवार और तिमाही रिपोर्ट के रूप में भेजी जाती है

नगर निगम की सेनिटेशन ब्रांच द्वारा किए जाने वाले काम व अन्य महत्वपूर्ण जानकारीयां

	अप्रैल से जून 2022	जनवरी से मार्च 2023
• डोर टू डोर कूड़ा उठाने का काम कितना प्रतिशत हुआ	100%	90%
• कुल हाउस होल्ड	73705	73705
• कुल शहर से निकलने वाला कचरा	180 टन	180 टन
• हर रोज सूखे कचरे को प्रोसेस किया गया रिपोर्ट में बताया	65 टन	65 टन
• इसके अलावा गीला कचरा प्रोसेस किए जाने की रिपोर्ट	30 टन	30 टन
• प्लास्टिक कचरा	1.5 टन	1.5 टन
• जीवीपी (गारबेज वनरेबल प्वाइंट)	000	000

इन चार बिन्दुओं से समझिए पूरा मामला

1. सौ प्रतिशत कचरा प्रतिदिन इकट्ठा किया जा रहा है। अगर 45 टाटा एस व 20 ट्रैक्टर ट्रॉलियों से पूरे शहर का कचरा एकत्रित किया जा रहा था तो फिर अतिरिक्त 1 से 10 वार्ड के डोर टू डोर कूड़ा उठाने का टेंडर ही नहीं लगाना पड़ता। यानी की 6 करोड़ रुपये अतिरिक्त खर्च करने की जरूरत नहीं पड़ती। इसके अलावा वार्ड 11 से 20 में निगम के 45 वाहनों से भी डोर-टू-डोर कचरा नहीं उठ रहा। यह वजह है कि निगम अब 20 और वाहन किराए पर लेने की तैयारी में है।

2. 90 और 100% कचरा सेग्रीगेट किया हुआ इकट्ठा किया जा रहा है। अगर 100 प्रतिशत ही सेग्रीगेशन किया हुआ कचरा एकत्रित करने की बात सही है। तो फिर एमआरएफ सेंटर यानी की मैट्रियल रिकवरी सेंटर पर अलग से सेग्रीगेशन की जरूरत ही नहीं पड़ती। इसका मतलब ना तो लोग जागरूक हुए और ना ही सक्ती हुई।

3. 65 टन सूखा कचरा प्रोसेस किया जा रहा है प्रतिदिन तो इसके हिसाब से इस प्रोसेस किए गए कचरे को बेचा गया या रिसाइकिल किया जाना था। तो फिर इसकी पेमेंट किस हेड में जमा हुई। इससे कितनी आय हुई। यदि कचरे की प्रति किलो कीमत 5 रुपये भी लगा लें तो इससे लाखों रुपये हर महीने कमा सकते हैं। यह ऐसी मद जिससे निगम को लगभग एक दिन में 3 लाख से अधिक की आय होनी थी यानी एक महीने में करीब एक करोड़ रुपये निगम को मिलने चाहिए।

4. निगम की रिपोर्ट के अनुसार 30 टन गीला कचरा प्रोसेस किया जा रहा है प्रतिदिन तो फिर साल भर में 10950 टन खाद बन जाती। तो फिर ये खाद कहाँ गई। अगर बेच दी गई तो उसका रिकॉर्ड कहाँ है और उससे होने वाली आय कहाँ है। शहर में 7 एमआरएफ सेंटर बनाए गए हैं जिनमें सातरोड को छोड़कर बाकी सभी सेंटर खाली हैं।

यूएलबी को भेजी रिपोर्ट सवालों के घेरे में आने से कचरे के ढेर से उठी 'भ्रष्टाचार' की दुर्गंध

13 अप्रैल 2023 को निगम के सहायक अभियंता की यूएलबी को भेजी रिपोर्ट पर उठे सवाल

जागरण संवाददाता, हिसार : नगर निगम सीमा में निकलने वाले करीब 180 टन करने ने निगम अफसरों की कार्यप्रणाली पर सवाल खड़े कर दिए हैं। 13 अप्रैल 2023 को शहरी स्थानीय निकाय विभाग हरियाणा (यूएलबी) को नगर निगम के सहायक अभियंता को भेजी रिपोर्ट हैरान करने वाली है। इस रिपोर्ट में कचरे के एक-एक कतरे का हिसाब लगाया जाए तो शहर के कचरे के ढेर से भ्रष्टाचार की दुर्गंध उठ रही है। ऐसे में अब कचरे में भ्रष्टाचार हुआ या नहीं यह तो आगामी समय ही बताएगा। फिलहाल यूएलबी को भेजी रिपोर्ट में कई अहम जानकारी उजागर हुई है जो निगम अफसरों की कार्यप्रणाली पर सवाल खड़े कर रही है। साथ ही कचरे के ढेर से भ्रष्टाचार की दुर्गंध उठ रही है। नगर निगम के एमई से संपर्क किया गया लेकिन फोन नहीं उठाया।

एनजीटी के दिशानिर्देश के बावजूद निगम खेल रहा नोटिस-नोटिस : सालिड वेस्ट मैनेजमेंट रूल-2016 के अंतर्गत 50



नई अनाज मंडी में लगा कूड़े का ढेर । ● जागरण।

यूएलबी को भेजी रिपोर्ट मैंने पढ़ी नहीं है। रिपोर्ट के संदर्भ में सब कमेटी इसी सप्ताह बैठक बुलाने के लिए पत्र भेजा जाएगा। रिपोर्ट के संबंध में मीटिंग में अधिकारियों से बातचीत कर स्थिति स्पष्ट करेंगे।

अनिल जैन, पार्षद एवं चेयरमैन, शहर की सुंदरता की सब कमेटी, नगर निगम हिसार।

किलोग्राम प्रतिदिन से अधिक कचरा उत्पन्न करने वाले संस्थानों को कचरा डिस्पोज आफ स्वयं करना होगा। शहर में ऐसे 63 संस्थान हैं। इनमें से केवल 5 ही संस्थान अपने कचरे का निपटान कर रहे हैं। रूल 2016 में नियमों की अवहेलना करने

वालों पर एनवायरमेंट प्रोटेक्शन एक्ट 1986 के चैप्टर 3 सेक्शन 15 के तहत 1 लाख तक जुर्माना और पांच साल की कैद की सजा का प्रावधान है। ऐसे में कार्रवाई करने की बजाए निगम अफसर इन संस्थानों के साथ नोटिस-नोटिस खेल रहे हैं।

इन मामलों से कार्यप्रणाली पर उठ रहे हैं सवाल

- शहर के कचरा प्रतिदिन कुल कचरा निकलता है - 180 टन (सूखा-90 टन और गिला 90 टन)
- सूखा कचरा : रिपोर्ट के अनुसार प्रतिदिन निकलने वाले 90 टन में से 65 टन का प्रोसेस हो रहा है यानी इसमें से कागज, गते, प्लास्टिक इत्यादि अलग किया जा रहा है।
- गीला कचरा : प्रतिदिन 90 टन कचरे में से 30 टन का प्रोसेस हो रहा है। यानी खाद तैयार हो रही है। वह खाद कहां बेची, कहां प्रयोग या कहां इकट्ठा की यह सवाल है।
- प्रोसेसिंग सवाल के घेरे में : प्रतिदिन यदि 95 किलो कचरा प्रोसेस हो रहा है तो सालाना करोड़ों का यह कचरा कहां जा रहा है या इसकी राशि की आडिट से लेकर बीरा कहां कागजों में इकट्ठा हो रहा है।
- क्यों बड़ी वाहनों की जरूरत : 100 प्रतिशत कचरा डोर-टू-डोर इकट्ठा हो रहा था, तो फिर वाहन ठेके पर लेने की जरूरत क्यों पड़ रही है।